

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 2380/2001

New Delhi, this the 11th day of February, 2002

HON'BLE SH. S.R.ADIGE , VICE CHAIRMAN (A)  
HON'BLE SH. KULDIP SINGH, MEMBER (J)

M.Chinnathambi,  
S/o Late Shri Muthu  
LPT-348, Sarojini Nagar,  
New Delhi-110023.  
working as  
Chief Accounts Officer (PIL)  
o/o G.M.(TR) MTNL  
5th Floor Telephone Exg. Building  
C.G.O.Complex, Lodhi Road,  
New Delhi-110003.  
(By Advocate: Sh. P.Sureshan)

Versus

1. Union of India  
Through its Secretary  
Dept. of Telecommunication  
Ministry of Communications,  
Sanchar Bhawan,  
New Delhi-1.
2. The Member (Finance)  
Telecom Commission  
Sanchar Bhawan,  
New Delhi-1.
3. Chairman and Managing Director,  
Mahanagar Telephone Nigam Limited  
Jeevan Bharthi Building,  
New Delhi-110001.
4. Chief General Manager  
Mahanagar Telephone Nigam Limited  
(Delhi Telephones)  
Khurshidlal Bhawan,  
New Delhi-110050.  
(By Advocate: Ms. Anuradha Priyadarshini)

ORDER (ORAL)

By Sh. S.R.Adige, Vice Chairman (A)

Heard both the sides.

2. We note the assurance given by respondents' counsel that there is no proposal of respondents to revert the applicant, and he has filed this OA only on an apprehension.

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3. If respondents, at any future date, propose to revert the applicant from Chief Accounts Officer, which he is stated to be holding on ad hoc basis, they shall do so only after putting him to notice and giving reasonable opportunity to be heard. OA is disposed of accordingly. No costs.

  
( KULDIP SINGH )  
Member (J)

  
( S.R. ADIGE )  
Vice Chairman (A)

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